CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CCP No. 227/1994 in O.A. No. 1256/1992



New Delhi this the 10th Day of October, 1996.

Hon'ble Shri A.V. Haridasan, Vice Chairman (J) Hon'ble Shri K. Ramamoorthy, Member (A)

Shri Henry Johnson J.S., E-10-D/MIG Flats, Mayapuri, New Delhi-110 064.

Applicant

(By Advocate: Shri R.L. Sethi)

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- Chief Secretary,
 Delhi Administration,
 Sham Nath Marg,
 Delhi.
- Shri K.B. Shukla (IAS), Director Technical Education, Rouse Avenue, New Delhi-110 002.

Respondents

(By Advocate: Shri B.S. Gupta with Ms. Janak Juneja, Director (Tech. Education)

ORDER (Oral)

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

This C.P. arises out of the Order dated 14.7.1993 in O.A. No. 1256/92 which was disposed of with the direction to the respondents to expedite the internal exercise to examine the case of the petitioner and to consider his case in accordance with the rules within a period of three months. Finding that this was not doine and stating that the respondents have therefore committed a contempt, the petitioner has filed Civil Contempt Petition praying that action may be taken against respondents under the Contempt of Courts Act. Notice was issued to the 2nd respondent, Director of Technical Education. The respondent filed reply affidavit and additional affidavit in which it is sworn that the queries made by the Government of India were answered and



whatever is possible in the matter of implementation at her end have been done.

- The 2nd respondent Dr. Janak Juneja is present in person. She explained that she took over as Director of Technical Education Union Territory of Delhi only in December 1995. She noticed that action in the matter has been taken on 6.1.1995 that the matter was handing fire and therefore she has been deligently following up the matter by writing occasional reminders. She also states that she has gret regard and respoect for the Tribunal and had no intention to defy the order. We find that there has been a delay in furnishing to the Government of India the details which were necessary for completion of the internal exercise because as the judgement was rendered in the year 1993, the first step was taken on 6.1.1995 but for this delay Dr. Janak Juneja, the 2nd respondent cannot be held responsible as she joined the post only in December, 1995. We note that after her taking over as Director of Technical Education she has been following up the matter with due deligence. undertakes that a copy of the Luthra Commission Report shall also be sent to the Ministry of Human Resource Development without any delay and further action as and when approval of the Government of India is obtained would be completed at her end.
- 3. Under these circumstances we do not find any need to further proceed in this C.P. The C.P. therefore is closed and notice issued to the respondents discharged.

(K. Ramamoorthy)
Member (A)

Mittal

2.

(A.V. Haridasan) Vice Chairman (J)